

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III**

Item No. 315
IB-672(ND)/2023

IN THE MATTER OF:

Pushpa Goyal Enterprises Pvt Ltd.

.....APPLICANT/PETITIONER

SECTION

U/s 10 of IBC, 2016

Order delivered on 02.02.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :

For the Respondent :

ORDER

Learned Counsel appearing for the Applicant has submitted that the demand notice issued by the Income Tax Department with respect to the Corporate Applicant is already on record. He further submitted that he is not in a position to place on record the list of the Creditors as it runs into about 200 pages.

List the matter on **09.02.2024**.

Sd/-

**(ATUL CHATURVEDI)
MEMBER (TECHNICAL)**

Sd/-

**(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)**

Shammy
02.02.2024